

ITEM NO.1

COURT NO.4

SECTION IX

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 30896/2015

(Arising out of impugned final judgment and order dated 10-12-2014  
in ITA No. 1214/2012 passed by the High Court Of Judicature At  
Bombay)

COMMISSIONER OF INCOME TAX-6, MUMBAI

Petitioner(s)

VERSUS

M/S BALKRISHNA INDUSTRIES LTD.

Respondent(s)

(To be taken up at the end of the board.)

WITH

SLP(C) No. 17848/2015 (IV-A)

SLP(C) No. 24259/2017 (IX)

( IA No.80518/2017-CONDONATION OF DELAY IN FILING)

SLP(C) No. 22747/2015 (IX)

SLP(C) No. 5270/2016 (IX)

SLP(C) No. 23666/2015 (IV-A)

C.A. No. 13829/2015 (III)

C.A. No. 8784/2015 (III)

SLP(C) No. 30890/2015 (IX)

(service complete.)

SLP(C) No. 25987/2015 (IX)

(service complete.)

SLP(C) No. 28991/2015 (IX)

(service complete.)

SLP(C) No. 17731/2015 (IX)

(service complete.)

SLP(C) No. 31153/2015 (IX)

(service complete.)

SLP(C) No. 2573/2016 (IX)

SLP(C) No. 28328/2015 (IX)

(service complete.)

SLP(C) No. 30903/2015 (IX)

(service complete.)

SLP(C) No. 20595/2015 (IX)

(service complete.)

SLP(C) No. 1801/2016 (IX)

SLP(C) No. 25030/2015 (IX)

SLP(C) No. 30888/2015 (IX)

SLP(C) No. 16833/2016 (IX)

SLP(C) No. 1804/2016 (IX)

SLP(C) No. 522/2016 (IX)

SLP(C) No. 1803/2016 (IX)

SLP(C) No. 20486/2017 (IX)  
 (FOR ADMISSION and I.R. and IA No.50453/2017-CONDONATION OF DELAY  
 IN FILING and IA No.50459/2017-EXEMPTION FROM FILING C/C OF THE  
 IMPUGNED JUDGMENT)

SLP(C) No. 17882/2015 (IX)  
 SLP(C) No. 23630/2016 (IX)  
 SLP(C) No. 21345/2015 (IX)  
 (service complete.)  
 SLP(C) No. 17847/2015 (IV-A)  
 SLP(C) No. 24656/2015 (IX)  
 SLP(C) No. 1802/2016 (IX)

Date : 06-10-2017 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI  
 HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE  
 HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Parties:

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Mr. Varun Mathur, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

No time left to hear these matters.

List the matters on 21.11.2017.

In the meantime, service shall be completed in all these  
matters.

(ASHWANI KUMAR)  
COURT MASTER

(MADHU NARULA)  
COURT MASTER